

have been sanctioned to all those whose names were recommended by Members of Parliament (Lok Sabha) during January to March 91; and

(b) if not, what steps are being taken in the matter so that the recommendations given by M.P. may be fulfilled?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) No, Sir.

(b) The pending cases are being looked into.

Representation of employees of Indian Airlines

1028. SHRI GURUDAS DAS GUPTA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Indian Airlines authorities have received any representation on 3rd June, 1991 signed by more than 100 employees;

(b) if so, the details thereof; and

(c) if so, Government's reaction thereto?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) The Administrative offices of Indian Airlines were declared close on 20-5-91, 22-5-91 and 24-5-91 on account of Lok Sabha Elections, the demise of Shri Rajiv Gandhi and his funeral respectively. However, the Reservation Office of Indian Airlines which is essential for the operations of air services was not closed on these days. The employees of the Reservation Office have demanded that they should be given 'days off' in lieu and a similar practice should be followed in future.

(c) It is not possible to acced to the demand of the employees in this matter?

भारत कोकिंग कोल लि० के अध्यक्ष-एवं प्रबन्ध निदेशक के विरुद्ध शिकायत

1029. श्री राम अवधेश सिंह: क्या कोयला मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारत कोकिंग कोल लि० के अध्यक्ष एवं-प्रबंध निदेशक श्री माथुर धनबाद में अपनी तैनाती से पूर्व कई घोटालों में शामिल रहे हैं ;

(ख) क्या यह सच है कि उनके कई संबंधियों को भी नियमों और मानदंडों का उल्लंघन करके नियुक्त किया गया था और उन्होंने कई कोयला डीलरों को भी नाजायज लाभ पहुंचाया है ; और

(ग) क्या सरकार इसकी केन्द्रीय जांच ब्यूरो से जांच कराएगी ?

कोयला मंत्रालय में उप मंत्री (श्री एस.बी. नयनेगोड़ा) : (क) कोयला मंत्रालय को इस बात की जानकारी नहीं है कि श्री माथुर धनबाद में तैनात किए जाने से पूर्व किसी प्रकार के घोटालों में शामिल थे ।

(ख) इस प्रकार की ऐसी कोई घटना कोयला मंत्रालय के नोटिस में नहीं लाई गई है ।

(ग) यदि सरकार के नोटिस में कोई विशिष्ट अनियमितताएं लाई गईं तो नियमों के अंतर्गत उपयुक्त कार्रवाई की जाएगी ।

1030. [Transferred to 1st August 1991.]

Royalty on coal to Assam

1031. DR. NAGEN SAIKIA: Will the Minister of COAL be pleased to state:

(a) whether the distributing point of coal from Assam has been located in West Bengal;